



\$~70 to 89

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

- + CRL.M.C. 4870/2024 & CRL.M.A. 18570/2024, CRL.M.A. 31260/2025
- + CRL.M.C. 4871/2024 & CRL.M.A. 18573/2024
- + CRL.M.C. 4872/2024 & CRL.M.A. 18576/2024
- + CRL.M.C. 4882/2024 & CRL.M.A. 18614/2024
- + CRL.M.C. 4873/2024 & CRL.M.A. 18579/2024
- + CRL.M.C. 4883/2024 & CRL.M.A. 18617/2024
- + CRL.REV.P.799/2024,CRL.M.A.18632/2024 & CRL.M.A. 18635/2024
- + CRL.M.C. 4876/2024 & CRL.M.A. 18588/2024
- + CRL.M.C. 4878/2024 & CRL.M.A. 18602/2024
- + CRL.M.C. 4886/2024 & CRL.M.A. 18630/2024
- + CRL.REV.P. 798/2024 & CRL.M.A. 18625/2024, CRL.M.A. 18628/2024 & CRL.M.A. 11121/2025
- + CRL.M.C. 4879/2024 & CRL.M.A. 18605/2024
- + CRL.M.C. 4880/2024 & CRL.M.A. 18608/2024
- + CRL.M.C. 4881/2024 & CRL.M.A. 18611/2024
- + CRL.M.C. 4885/2024 & CRL.M.A. 18623/2024
- + CRL.REV.P. 797/2024, CRL.M.A. 18593/2024 & CRL.M.A. 18596/2024
- + CRL.REV.P. 800/2024, CRL.M.A. 18636/2024 & CRL.M.A. 18639/2024
- + CRL.REV.P. 801/2024, CRL.M.A. 18640/2024, CRL.M.A. 18643/2024
- + CRL.REV.P. 802/2024, CRL.M.A. 18644/2024, CRL.M.A. 18647/2024
- + CRL.REV.P. 803/2024, CRL.M.A. 18648/2024, CRL.M.A. 18651/2024

SH. RAJPAL NAURANG YADAV & ANR.Petitioners

Through: Mr. Bhaskar Upadhyaya, Mr. Saurabh Trivedi, Mr. Kautilya Kumar Mishra and Ms. Abha Mayada, Mr. Prince Singhal, Mr. Akash Yadav and Mr. Surya Pratap Singh, Advocates.



versus

M/S. MURLI PROJECTS PVT. LTD & ANR.Respondents

Through: Mr. Avneet Singh Sikka and Mr. SK Shama, Advocates.
Mr. Naresh Kumar Chahar, APP for State/Respondent no. 2

CORAM:
HON'BLE DR. JUSTICE SWARANA KANTA SHARMA

ORDER

%

16.02.2026

CRL.M.A. 4909/2026 (exemption) in CRL.M.C. 4870/2024

1. Allowed, subject to all just exceptions.
2. Application stands disposed of.

CRL.M.(BAIL) 338/2026 (suspension of sentence) in CRL.M.C. 4870/2024

3. By way of the present application, the applicant/petitioner no. 1 seeks suspension of sentence, during the pendency of the present revision petitions, awarded to him *vide* impugned common judgment dated 29.05.2024, passed by the learned Additional Session Judge, Special Judge-02 (NDPS), East District, Karkardooma Court, Delhi in CRL. REV. No. 185/2019 in CC No. 823/13 (New No. 53711/16) and connected cases, whereby he has been convicted for offence punishable under Section 138 of the Negotiable Instruments, 1881 (hereafter '*NI Act*') and sentenced to undergo simple imprisonment for a period of 3 months in each case and to pay a fine of ₹ 1.35 crore in each case and in default of payment of fine, to undergo further simple imprisonment for a period of six months. All sentences were directed to run concurrently.



4. On 02.02.2026, this Court had directed petitioner no. 1 to surrender before the Jail Superintendent, Tihar on 04.02.2026, inasmuch as he had failed to comply with his own undertakings qua depositing of the amount in question, despite repeated assurances. On 05.02.2026, petitioner no. 1 had appeared in person and had sought recall of the aforesaid order, stating that he had reached Delhi late while arranging funds and, therefore, could not surrender, while offering an amount of ₹25 lakhs along with a proposed payment schedule. This Court had rejected the said request by way of a detailed order, pursuant to which petitioner no. 1 had surrendered before the concerned Superintendent Jail.

5. Today, the learned counsel appearing for the applicant/petitioner no. 1 submits that the applicant is ready to make further payment to respondent no. 1 unconditionally. It is further submitted that the marriage of the niece of the present applicant is scheduled to be solemnised on 19.02.2026 at Shahjahanpur, Uttar Pradesh.

6. The learned counsel appearing for respondent no. 1, on instructions, submits that an amount of ₹1.5 crores has been received in the bank account of respondent no. 1 today, which has been transferred by the family members of the petitioner no. 1.

7. Further, the learned counsel appearing for the applicant submits that, as regards the possibility of mediation between the parties in respect of the remaining amount, he has no instructions from the applicant/petitioner no. 1, who is presently in judicial custody.

8. Having heard the learned counsel for the parties, perused the record, and considering the fact that an amount of ₹1.5 crores has been paid by the petitioner to respondent no. 1 today, as also the fact that the previously



deposited amount of ₹75 lakhs has already been released in favour of respondent no. 1, it is ordered that the sentence of the applicant/petitioner no. 1 be suspended – *till the next date of hearing* – on his furnishing a personal bond in the sum of Rs. 1,00,000/- with one surety bond of the like amount, subject to the satisfaction of the learned Trial Court/Successor Court/Link Court/Duty Magistrate concerned on the following terms and conditions:

- i) The applicant shall not leave the country without prior permission of this Court and shall surrender his passport before the Trial Court, if not already surrendered.
- ii) In case of change of residential address/contact details and phone number, the applicant shall promptly inform the same to this Court.
- iii) The applicant herein will appear in person or through video-conferencing before this Court on the next date of hearing, since the learned counsel states that instructions are required for referring the matter to mediation, or any other undertaking which only the petitioner no. 1 will be able to convey. More so since on the last date of hearing, it was urged before this Court that some of the undertakings and submissions made by him on earlier occasions were actually not made by him and were rather made under misunderstanding due to previous counsels.

CRL.M.C. 4870/2024, CRL.M.C. 4871/2024, CRL.M.C. 4872/2024, CRL.M.C. 4882/2024, CRL.M.C. 4873/2024, CRL.M.C. 4883/2024, CRL.REV.P. 799/2024, CRL.M.C. 4876/2024, CRL.M.C. 4878/2024, CRL.M.C. 4886/2024, CRL.REV.P. 798/2024, CRL.M.C. 4879/2024,



CRL.M.C. 4880/2024, CRL.M.C. 4881/2024, CRL.M.C. 4885/2024,
CRL.REV.P. 797/2024, CRL.REV.P. 800/2024, CRL.REV.P. 801/2024,
CRL.REV.P. 802/2024 & CRL.REV.P. 803/2024

9. List on 18.03.2026.
10. The order be uploaded on the website forthwith.

DR. SWARANA KANTA SHARMA, J

FEBRUARY 16, 2026/vc
T.D./T.S.